



सत्यमेव जयते

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भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
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Date: 07.05.2026

PUBLIC NOTICE (Import) 5/2026**Sub: FSS License requirement and label details at the time of import and export as per FSS provisions– reg.**

Instances have been observed where clarification is often sought by various stakeholders from FSSAI regarding the no mention of Food Product Category in FSS Import and export Licenses respectively, or/and missing name of manufacturer on the labels at the time of export and other likewise matters. In this regard, the following are being brought to the notice of all concerned stakeholders of EXIM trade for better clarity in the subject matter-

1. Food Product Category in FSS License for import

- i. In accordance with Regulation 3(1) of FSS (Import) Regulation, 2017 read along with Regulation 2.1.2 of FSS (Licensing and Registration of Food Businesses) Regulation, 2011 and Sections 25 and 31 of FSS Act, 2006, all Importers shall possess a valid FSS License.
- ii. Importers possessing a valid FSS license for the Kind of Business of Trade/Retail – Importer are permitted to import food articles to India subject to their registration with the Directorate General of Foreign Trade and possessing a valid Import-Export Code. Subsequently, due process of import clearance, in accordance with the provisions under FSS (Import) Regulation, 2017, will be followed to ensure safety of the imported products.
- iii. Thus, the FSS License in the case of Importers is an open license and insisting for product specific Food Product Category to be mentioned in the FSS License may be avoided.

2. Food Product Category in FSS License for export

- i. As per Order No. 1-351/FSSAI/Imports/2013 dated 21st January 2015 and in accordance with Regulation 2.1.2 of FSS (Licensing and Registration of Food Businesses) Regulation, 2011 and Section 31 of FSS Act, 2006, all Exporters shall possess a valid FSS License.
- ii. Exporters possessing a valid FSS license for the Kind of Business of **‘Trade/Retail-Trader/Merchant-Exporter’** or **‘Manufacturer-Exporter-Manufacturer’** are permitted to export food articles from India to other countries, wherein such product(s) are expected to meet the standards/ specifications applicable in the importing country.
- iii. Thus, insisting for product specific Food Product Category to be mentioned in the FSS License may be avoided.

3. Exporter/Manufacturer details on product labels

- i. The FAQ on Licensing and Registration clarifies that Exporters who have obtained FSSAI license shall mention FSSAI logo and license number (either in printed or Barcode/QR format) on the food product label to ensure traceability. Further, other requirements as per FSS (Labelling and Display) Regulations, 2020 may not be applicable for the exported products.

- ii. Due to issues related to trade secret, the mention of details of the manufacturer can't be made mandatory.
- iv. In case of Customs regulations, such details can be verified separately in specific cases through relevant documents without insisting the same to be displayed on product packaging.

4. Ayurveda Aahara category under FSS Provisions

- i. A separate Kind of Business called Ayurveda Aahara has been implemented under the FSS (Ayurveda Aahara) Regulations, 2022. Whereas Ayurvedic drugs or proprietary Ayurvedic medicines and medicinal products have been excluded from this category and are therefore not under the purview of FSSAI.
 - v. Therefore, a product can be categorized only under one of these categories and shall not be sold with both license numbers (FSSAI and Ayush License) mentioned on the label of such products.
5. The above points may be noted by all concerned stakeholders whereas any discrepancies observed in this regard may be brought in the notice of the Authority.

प्रीति चौधरी, भा. रा. से.,
क्षेत्रीय निदेशक,
एफएसएसएआई, पश्चिम क्षेत्र

Copy to: -

1. The Office of the Pr. Chief Commissioner – Zone I, II, III Mumbai/ Ahmedabad/Pune
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3. The Authorized Officers at JN port, Mumbai Air cargo, Ahmedabad, Mundra, Kandla, Talegaon– for information
4. All Trade Bodies
5. Notice Board of FSSAI, WR office and website
6. Guard File – Public Notice